

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/61(CHE)2024  
**NAME OF THE PETITIONER(S)** : Nivaya Resources Pvt Ltd  
**NAME OF THE RESPONDENTS** : K G Denim Ltd  
**UNDER SECTION** : Sec 9 rule 6 of IBC, 2016

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**ORDER**

Present: Ld. Counsel Shri. Rishi Nandhan for the Petitioner.

Ld. Counsel Shri. B Dhanaraj along with Counsel Ms. Deepa  
Mariappan for the Respondent.

Memo filed by the Respondent stating that the Respondent wants to settle  
with the Petitioner. An email dated 05.07.2024 was sent.

A demand draft was also shared for Rs. 36 Lakhs dated 16.07.2024.

Ld. Counsel for the Petitioner seeks and is granted time to take  
instructions to see whether there is any possibility of settlement.

List the petition for hearing on **09.08.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)